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20.01.1992

OA 782/90

Present : None for the applicant.

Sh. Romesh Gautam, counsel for the  
respondents.

The learned counsel for the applicant has  
still not filed the amended OA, although the MP  
praying for amendment to the OA was allowed vide our  
order dt. 4.11.91. The learned counsel for the  
applicant had sought more time, which was allowed when  
the case came up on 11.12.91. In the circumstances,  
we are inclined to take the view that the learned  
counsel for the applicant is not interested in either  
amending the OA or pursuing the matter further. The  
OA is dismissed.



(J.P. SHARMA)

MEMBER (J)

20.01.1992



(I.K. RASGOTRA)

MEMBER (A)

20.01.1992

Later on Shri P.L. Mimroth, learned counsel  
for the applicant appeared and stated that he had not  
been able to file the application as he has not

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still been able to contact his client. In the circumstances, we amend the above order. This OA is dismissed with the liberty to the applicant to file the fresh one.

  
(J.P. SHARMA)

MEMBER (J)

20.01.1992

  
(I.K. RASGOTRA)

MEMBER (A)

20.01.1992